

(2025) 07 DEL CK 0832

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 2943 Of 2025 & Criminal Miscellaneous Application No. 13107 Of 2025

Neeraj Kumar

APPELLANT

Vs

State Nct Of Delhi & Ors

RESPONDENT

Date of Decision : 08-07-2025

Acts Referred:

Indian Penal Code, 1860 — Section 363

Citation : (2025) 07 DEL CK 0832

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : S. Satyanaryan, Nawal Kishore Jha,

Final Decision : Allowed

Judgement

Girish Kathpalia, J

1. Petitioner seeks quashing of FIR No. 227/2018 of PS Najafgarh for offence under Section 363 IPC. The quashing is sought on the ground that petitioner has compromised the disputes with the complainant de facto (respondent no.2) and he got married with her daughter (respondent no.3).

2. Learned APP accepts notice.

3. Respondents no.2 and 3 are personally present in court room, identified by IO/ SI Mahavir Prasad.

4. I have spoken with the parties in Hindi. It is submitted by them that the FIR was lodged on a missing complaint under misunderstandings between the respondent no.2 and her daughter. It is further submitted by all three of them that now petitioner and respondent no.3 are happily married and are living with their two children. Respondent no.2 specifically submits that she does not want to pursue prosecution of petitioner.

5. Having spoken with the parties at length, I am satisfied that it would be in the

interest of justice not to push them through trial.

6. Therefore, the petition is allowed and consequently, the FIR No. 227/2018 of PS Najafgarh for offence under Section 363 IPC as well as proceedings arising out of the same are quashed. Pending application stands disposed of.